

*Statement*

*According to the reports received from the State Governments, the number of bonded labourers identified, released and rehabilitated under the Centrally Sponsored Plan Scheme till 31.3.2011 is as under*

Name of the State	Number of bonded labourers	
	Identified and released	Rehabilitated
Andhra Pradesh	37,988	31,534
Arunachal Pradesh	3,526	2,992
Bihar	14,615	13,797
Chhattisgarh	812	812
Gujarat	64	64
Haryana	591	89
Jharkhand	196	196
Karnataka	63,437	57,185
Kerala	823	710
Madhya Pradesh	13,317	12,392
Maharashtra	1,404	1,325
Orissa	50,029	46,901
Punjab	69	69
Rajasthan	7,488	6,331
Tamil Nadu	65,573	65,573
Uttar Pradesh	29,046	29,046
Uttarakhand	5	5
West Bengal	344	344
<b>TOTAL :</b>	<b>2,89,327</b>	<b>2,69,365</b>

**Violation of labour laws by DMRC**

1208. SHRI M.P. ACHUTHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware of the alleged violation of various labour laws in the case of contract workers employed by the Delhi Metro Rail Corporation (DMRC);

(b) whether they had observed a protest march at Jantar Mantar on 10 July, 2011 and have submitted a memorandum to the Regional Labour Commissioner to press for their charter of demands; and

(c) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, Sir, there are alleged violations of labour laws in Delhi Metro Rail Corporation (DMRC) from time to time under applicable labour laws. The Government takes appropriate action by filing of prosecution and claim cases.

(b) The Regional Labour Commissioner (Central) has received no such memorandum.

(c) Does not arise.

#### **Providing employment to unemployed in Andhra Pradesh**

1209. SHRIMATI GUNDU SUDHARANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of registered and unregistered workers employed in the unorganized sector in Andhra Pradesh; and

(b) what efforts the Ministry is making to help the State to provide employment to registered and unregistered unemployed in the unorganized sector in Andhra Pradesh?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Information about the registered and unregistered workers employed in the unorganized sector in Andhra Pradesh is not maintained Centrally.

(b) Ministry of Labour and Employment, Government of India is not running any scheme through the state government to provide employment to registered and unregistered unemployed in the unorganized sector in Andhra Pradesh. However, funds are allocated by Ministry of Rural Development to the states including Andhra Pradesh to provide unskilled work to the registered persons under Mahatma Gandhi National Rural Employment Guarantee Act.

#### **Sanctioned staff strength in Ministry**

1210. SHRI AMBETH RAJAN: Will the Minister of TEXTILES be pleased to state:

(a) the details of total sanctioned staff strength in the Ministry group-wise *i.e.* Group A to Group D;